

**Action Taken Report on directions of Hon'ble National Green Tribunal vide Order dated 04.11.2020 in OA No.726/2018 in connection with the issue of illegal sand mining.**

**Background:**

Hon'ble National Green Tribunal , Principle Bench, New Delhi passed some orders/directions dated 04/11/2020 in O.A No.726 of 2018 related to illegal sand mining.

In this order, the Hon'ble National Green Tribunal, PB, New Delhi directed that,

“ 4. While the stand needs further consideration and while expecting further action on pending issues, we wish to observe that the constitution of committee for preparation of DSR must comprise of relevant experts accredited by the National Accreditation Board of Education and Training/ Quality Control Council of India in terms of O.M. of MoEF & CC dated 16.03.2010. Further, the District Magistrate may verify and get evaluation from the SEAC. The issue of proper preparation of DSR has been recently considered vide order dated 14.10.2020 in O.A. No. 40/2020, Pawan Kumar v. State of Bihar & Ors. and the Tribunal directed:-

*(ii) As the DEIAA is not functioning as a consequence of the decision of the Tribunal in Satendra Pandey (supra), the DSR shall be prepared through a consultant(s) accredited by the National Accreditation Board of Education and Training/ Quality Control Council of India in terms of O.M. of MoEF&CC dated 16.03.2010.*

*(iii) The DSR so prepared shall be submitted to the District Magistrate who shall verify the DSR only in respect of the relevant facts pertaining to the physical and geographical features of the district which shall be distinct from the scientific findings based on the parameters prescribed in the SSMMG- 2016. After such verification, the District Magistrate shall forward the DSR for examination and evaluation by the State Expert Appraisal Committee (SEAC) having regarding to the fact that the SEIAA comprises of technical/ scientific experts. The SEAC after appraisal of the report shall forward it to the SEIAA for consideration and approval if it meets all scientific/ technical requirements.*

*(iv) While preparing the DSR, the MoEF&CC Accredited Agency/Consultant shall scrupulously follow the procedure and the parameters laid down under the SSMMG-2016 and EMGSM-2020 read in sync with each other.”*

5. The above direction may be followed by the State of MP also for the sake of uniformity. Further information required to be furnished is about the extent of

illegal mining, extent of action taken, including the compensation recovered, vehicles seized and other coercive measures and impact of such action. The State of M.P. may compile relevant directions on the subject including the binding order of any Courts or Tribunal. This exercise may be undertaken jointly by the Secretary Geology and Mining, Member Secretary State PCB and Member Secretary SEIAA. In light of above, the State may further revise its policy and exercise. Let further compliance status be furnished before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

6. We are of the view that the above directions need to be followed by all other States where the issue of mining is relevant. ”

Accordingly, the Action Taken Report in respect of the compliance of the said direction has been prepared.

**Action Taken Report:**

1. The Government of India, vide its Gazette Notification dated 05.11.2018 had re-constituted the State Level Environment Impact Assessment Authority (SEIAA) and State Level Expert Appraisal Committee (SEAC) comprising the highly qualified experts in the concerned field. **(Annexure 1)**
2. The Tripura State Pollution Control Board has been notified as the Secretariat for both the State Level Environment Impact Assessment Authority (SEIAA) and State Level Expert Appraisal Committee (SEAC). **(Annexure 2)**
3. The Department of Science, Technology & Environment, Government of Tripura had issued work order on 04.09.2018 to Udaipur Min-Tech Pvt. Ltd, 206-Apeksha Complex, Sec-11, Hiran Magri, Udaipur, Rajasthan-313002 for preparation of District Survey Report (DSR) for eight district in the State of Tripura. The said agency has the Accreditation of National Accreditation Board of Education and Training (NABET). **(Annexure 3)**
4. The final District Survey Reports were uploaded in the websites of all the District Magistrate & Collectors of Tripura. **(Annexure 4)**
5. Mining Plans for sand mining are being approved by the Forest Department, Government of Tripura. Till date, 192 numbers of Environment Clearance (EC) have been issued by SEIAA.
6. The Chief Secretary, Tripura is reviewing the matter on a regular basis through State Level Committee meeting every month.
7. There has been no illegal sand mining in the state of Tripura.
8. Forest Department has taken several initiatives like conducting meeting with local people of those areas to stop illegal sand mining. Joint raid with Police department has been conducted and regular monitoring is going on.
9. As per the Sustainable Sand Mining Management Guidelines, 2016 by MoEF & CC, Govt. of India, exemption of certain cases from being considered as

mining for the purpose of requirement of Environmental Clearance like customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village etc. is being incorporated into Mining Mineral Rules, 2014 as amendment.

10. The existing provision of Tripura Minerals Concession Rules, 2014, the amendments proposed as “Tripura Minor Minerals Concession (Amendment) Rules, 2018. Further, the approval of mining plan is being decentralized for ease of governances.
11. The State Government has decided that Environmental Clearance (EC) relating mining of minor minerals including sand mining and others pertaining to individual lease size or a cluster will be considered by SEIAA/SEAC instead of DEIAA/DEAC till a fresh notification is issued by the MOEF&CC, Govt. of India in this regard. **(Annexure 5)**
12. All the interested Project Proponents were requested to submit sand mining plan as pre requisite of Environmental Clearance for sand mining in a legal way. In this regard, advertisement has been published requesting the interested concerned to obtain Consent from Tripura State Pollution Control Board. **(Annexure 6)**
13. There is acute shortage of NABET/QCI approved consultants in Tripura.
14. Extensive river bank plantation has been done in the river banks of all the rivers by the Forest department as a part of restoration.



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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NEW DELHI, MONDAY, NOVEMBER 5, 2018/KARTIKA 14, 1940

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 5 नवम्बर, 2018

का.आ. 5652(अ).— केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533 (अ), तारीख 14 सितम्बर, 2006 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) के अनुसरण में निम्नलिखित सदस्यों से मिलकर बनने वाले राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, त्रिपुरा (जिसे इसमें इसके पश्चात् प्राधिकरण, त्रिपुरा कहा गया है) का गठन करती है, अर्थात् :-

1. डा० जाहर लाल साहा, - अध्यक्ष  
रोड नं० 15, धालेश्वर, पी.पी. धालेश्वर,  
अगरतला- 799007
2. श्री समीर कान्ती भूषण, - सदस्य  
भाटी अभयनगर (प०), शिव शनि  
मंदिर के निकट, अगरतला, पश्चिमी त्रिपुरा- 799001
3. निदेशक, विज्ञान प्रौद्योगिकी और - सदस्य सचिव  
पर्यावरण विभाग, त्रिपुरा सरकार

2. त्रिपुरा प्राधिकरण के अध्यक्ष और सदस्य राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए पद धारण करेंगे।
3. त्रिपुरा प्राधिकरण ऐसी शक्तियों और ऐसी प्रक्रिया का पालन करेगा जो उक्त अधिसूचना में विनिर्दिष्ट हो।
4. त्रिपुरा प्राधिकरण इस आदेश के पैरा 5 के अधीन गठित राज्य स्तरीय विशेषज्ञ आकलन समिति, त्रिपुरा की सिफारिशों पर अपने विनिश्चय आधारित करेगी।
5. केंद्रीय सरकार, त्रिपुरा प्राधिकरण की सहायता के लिए, त्रिपुरा सरकार के परामर्श से राज्य स्तरीय विशेषज्ञ आकलन समिति, त्रिपुरा गठित करेगी, जिसमें निम्नलिखित सदस्य होंगे, अर्थात् :-

1. डा0 उमेश मिश्रा,  
आचार्य, सिविल इंजीनियरी, एनआईटी, अगरतला,  
जिरानिया, पश्चिमी त्रिपुरा- 799046 - अध्यक्ष ;
2. डा0 आशीष मिश्रा,  
सह-आचार्य, रसायन विभाग, एम.बी.बी. कालेज,  
त्रिपुरा (प0)- 799004 - सदस्य ;
3. डा. मृन्मोय दत्ता,  
ओएसडी और प्रधान, कृषि कालेज,  
डाकघर लेम्बुचेरा,  
त्रिपुरा (प0)- 799210  
सह आचार्य, भूगोल विभाग  
ए एन कालेज, पटना - सदस्य ;
4. डा0 इन्द्रनील भौमिक,  
सह-आचार्य, अर्थशास्त्र विभाग, त्रिपुरा विश्वविद्यालय,  
सूर्यमणिनगर - 799022 - सदस्य ;
5. श्री पवन कुमार कौशिक,  
वैज्ञानिक ई,  
वन आधारित आजीविका और प्रसार केंद्र,  
शाल बागान वन परिसर, डाकघर- गांधीग्राम, अगरतला- 799012,  
त्रिपुरा - सदस्य ;
6. श्री श्वपन कुमार दास,  
कैपिटल काम्प्लेक्स, गवर्नमेंट क्वार्टर,  
टाइप/IV/A/5, कुंजबन, अगरतला,  
पश्चिमी त्रिपुरा- 799006 - सदस्य ;
7. वैज्ञानिक ग, त्रिपुरा राज्य प्रदूषण नियंत्रण बोर्ड - सचिव।

6. राज्य स्तरीय विशेषज्ञ आकलन समिति, त्रिपुरा के अध्यक्ष और सदस्य राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए पद धारण करेंगे।
7. राज्य स्तरीय विशेषज्ञ आकलन समिति, त्रिपुरा ऐसी शक्तियों का प्रयोग और ऐसी प्रक्रिया का पालन करेगी, जो उक्त अधिसूचना में विनिर्दिष्ट हो।
8. राज्य स्तरीय विशेषज्ञ आकलन समिति, त्रिपुरा सामूहिक उत्तरदायित्व के सिद्धांत पर कार्य करेगी और अध्यक्ष प्रत्येक मामले में मतैक्य पर पहुंचने का प्रयास करेगा और यदि मतैक्य पर नहीं पहुंचा जा सकता है तो बहुमत की राय अभिभावी होगी।
9. त्रिपुरा सरकार, त्रिपुरा प्राधिकरण और राज्य स्तरीय विशेषज्ञ आकलन समिति, त्रिपुरा के लिए सचिवालय के रूप में कार्य करने के लिए एक अभिकरण को अधिसूचित करेगी और उनके सभी कानूनी कृत्यों की बाबत सभी वित्तीय और संभार तंत्र, जिसके अंतर्गत आवास, परिवहन और ऐसी अन्य सुविधाएं भी हैं, का समर्थन प्रदान करेगी।
10. त्रिपुरा प्राधिकरण के अध्यक्ष और सदस्यों तथा राज्य स्तरीय विशेषज्ञ आकलन समिति, त्रिपुरा के अध्यक्ष और सदस्यों को त्रिपुरा सरकार के विद्यमान नियमों के अनुसार बैठक करने की फीस, यात्रा भत्ते और मंहगाई भत्ते संदत्त किए जाएंगे।

[फा. सं.जे 11013/76/2013-आई ए, I(I)]

जिगमेट टकपा, संयुक्त सचिव

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New Delhi, the 5th November, 2018

**S.O. 5652(E).**—In exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the notification of the Government of India in the erstwhile Ministry of Environment and Forests, number S.O. 1533(E), dated the 14th September, 2006 (hereinafter referred to as the said notification), the Central Government hereby constitutes the State Level Environment Impact Assessment Authority, Tripura (hereinafter referred to as the Authority, Tripura) comprising of the following members, namely: -

- |      |  |                     |
|------|--|---------------------|
| (1.) | Dr. Jaharlal Saha,<br>Road No. 15 Dhaleswar, P.P. Dhaleswar,<br>Agartala - 799007, Tripura                     | - Chairman;         |
| (2.) | Shri Samir Kanti Bhusan,<br>Bhati Abhoynagar (West), Near Shiv Sani Mandir,<br>Agartala, Tripura West - 799001 | - Member;           |
| (3.) | Director, Department of Science, Technology and<br>Environment, Government of Tripura                          | - Member Secretary. |

2. The Chairman and members of the Authority, Tripura shall hold office for a term of three years from the date of publication of this order in the Official Gazette.

3. The Authority, Tripura shall exercise such powers and follow such procedures as specified in the said notification.
4. The Authority, Tripura shall base its decision on the recommendations of the State Level Expert Appraisal Committee, Tripura constituted under paragraph 5 of this order.
5. For the purposes of assisting the Authority, Tripura, the Central Government, in consultation with the Government of Tripura, hereby constitutes the State Level Expert Appraisal Committee, Tripura comprising of the following members, namely :-

- |      |   |              |
|------|---|--------------|
| (1.) | Dr. Umesh Mishra,<br>Professor, Dept. of Civil Engg., NIT Agartala, Jirania, West Tripura - 799046  | - Chairman;  |
| (2.) | Dr. Asish Mitra,<br>Associate Professor,<br>Department of Chemistry, M.B.B. College, Tripura (West) - 799004  | - Member;    |
| (3.) | Dr. Mrinmoy Datta,<br>OSD & Principal, College of Agriculture,<br>PO Lembucherra,<br>Tripura (West) - 799210  | - Member;    |
| (4.) | Dr. Indraneel Bhowmik,<br>Associate Professor, Department of Economics, Tripura University, Suryamaninagar - 799022   | - Member;    |
| (5.) | Shri Pawan K. Kaushik,<br>Scientist E,<br>Centre for Forest based Livelihoods and Extension, Shal Bagan forest Campus,<br>PO - Gandhigram, Agartala - 799012, Tripura | - Member;    |
| (6.) | Shri Swapan Kumar Das,<br>Capital Complex, Government Quarter, Type/IV/A/5,<br>Kunjaban. Agartala,<br>West Tripura - 799006   | - Member;    |
| (7.) | Scientist C, Tripura State Pollution Control Board  | - Secretary. |

6. The Chairman and members of the State Level Expert Appraisal Committee, Tripura shall hold office for a term of three years from the date of publication of this order in the Official Gazette.
7. The State Level Expert Appraisal Committee, Tripura shall exercise such powers and follow such procedures as specified in the said notification.
8. The State Level Expert Appraisal Committee, Tripura shall function on the principle of collective responsibility and the Chairman shall endeavor to reach a consensus in each case, and if consensus cannot be reached, the views of the majority shall prevail.
9. The Government of Tripura shall notify an agency to act as Secretariat for the Authority, Tripura and the State Level Expert Appraisal Committee, Tripura, and shall provide all financial and logistic support including accommodation, transportation and such other facilities in respect of all their statutory functions.

10. The sitting fee, travelling allowance and dearness allowance to the Chairman and members of the Authority, Tripura and the Chairman and members of the State Level Expert Appraisal Committee, Tripura shall be paid in accordance with the relevant rules of the Government of Tripura.

[F. No. J-11013/76/2013-IA-II(I)]

JIGMET TAKPA, Jt. Secy.

Ministry of Environment, Forest and Climate Change, Government of India, New Delhi-110064, India, constituted the State Level Expert Appraisal Committee for the assessment and appraisal of projects under the Chairmanship of Dr. Jigmet Takpa, Jt. Secy., Government of Tripura, under the Chairmanship of Dr. Jigmet Takpa, Jt. Secy., Government of Tripura under the Chairmanship of Dr. Jigmet Takpa, Jt. Secy., Government of Tripura, vide Notification No. J-11013/76/2013-IA-II(I) dated 05.11.2018.

2. In accordance with Para 9 of the said Notification, the Government is required to notify an agency to act as Secretariat for the State Development Impact Assessment Authority, Tripura and the State Level Expert Appraisal Committee, Tripura, and to provide all financial and logistic support including security, transportation and such other facilities in respect of all their statutory functions.

3. Therefore, in terms of Para 9 of the Notification No. J-11013/76/2013-IA-II(I) dated 05.11.2018, it is hereby notified that Tripura State Economic Council shall be the agency to act as Secretariat for the State Development Impact Assessment Authority, Tripura and State Level Expert Appraisal Committee, Tripura and the Government shall provide all financial and logistic support including security, transportation and such other facilities in respect of all their statutory functions.

4. The sitting fee, travelling allowance and dearness allowance to the Chairman and members of the Authority, Tripura and the Chairman and members of the State Level Expert Appraisal Committee, Tripura shall be paid in accordance with the relevant rules of the Government of Tripura.

This will come into force with immediate effect.

To  
The Member Secretary  
Tripura State Pollution Control Board  
Parvati Chowan, Dispur, Agartala

GOVERNMENT OF TRIPURA  
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT  
BIGYAN, PRAJUKTI O PARIVESH BHAWAN  
GORKHABASTI: AGARTALA  
TRIPURA-799006

Annexure 2  
①

Annexure - 2

No.F.8 (31)/ DSTE/ENV/Pt-I / 552 - 60

Dated ..... / 01 / 2019

**NOTIFICATION**

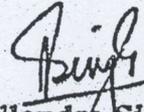
Ministry of Environment, Forest & Climate Change, Government of India has constituted the State Level Environment Impact Assessment Authority (SEIAA), Tripura under the Chairmanship of Dr. Jaharlal Saha, Former Associate Professor, Government Degree College, Govt. of Tripura and State Level Expert Appraisal Committee (SEAC), Tripura under the Chairmanship of Dr. Umesh Mishra, Professor, Deptt. of Civil Engg., NIT, Agartala, Tripura vide Notification No.S.O.5652(E) dated 05.11.2018.

2. In accordance with Para 9 of the said Notification, the State Government is required to notify an agency to act as Secretariat for the State Environment Impact Assessment Authority, Tripura and the State Level Expert Appraisal Committee, Tripura, and to provide all financial and logistic support including accommodation, transportation and such other facilities in respect of all their statutory functions.

3. Therefore, in terms of Para 9 of the Notification No.S.O.5652(E) dated 05.11.2018, it is hereby notified that Tripura State Pollution Control Board (TSPCB) shall be the agency to act as Secretariat for the State Environment Impact Assessment Authority, Tripura and State Level Expert Appraisal Committee, Tripura, and the Board shall provide all financial and logistic support including accommodation, transportation and such other facilities in respect of all their statutory functions.

4. The sitting fee, travelling allowance and dearness allowance to the Chairman and members of the Authority, Tripura and the Chairman and members of the State Level Expert Appraisal Committee, Tripura shall be paid in accordance with the relevant rules of the Government of Tripura.

This will come into force with immediate effect.

  
(Shalendra Singh)  
16.01.19  
Special Secretary  
Government of Tripura

To  
The Member Secretary  
Tripura State Pollution Control Board  
Parivesh Bhawan, Gorkhabasti, Agartala

(P.T.O.)

GOVERNMENT OF TRIPURA  
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT  
VIGYAN PRAJUKTI O PARIBESH BHAWAN  
P.N. COMPLEX, GORKHABASTI  
AGARTALA

No. F. 14(2)/DSTE/EC/Pt-1/8321-31 Dated, Agartala the 11/12/2014

**Notification**

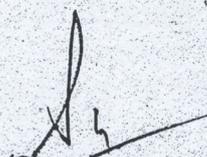
In pursuance of powers conferred by para 9 of the notification S.O. 293(E) published in the Gazette of India, Extraordinary, dated the 30<sup>th</sup> January, 2014 it is hereby ordered that the office of the Tripura State Pollution Control Board shall act as the Secretariat for both the State Level Environment Impact Assessment Authority (SEIAA) and State Expert Appraisal Committee (SEAC).

2. All the proposals for Environment Clearance shall be received at the Secretariat of the State Level Environment Impact Assessment Authority and shall be immediately referred to the State Expert Appraisal Committee for scrutiny, scoping, appraisal and subsequent necessary actions in terms of EIA, 2006.

3. Tripura State Pollution Control Board will provide all logistic support to both the aforesaid Secretariats.

4. In pursuance of the powers conferred by para 10 of the notification dated 30/01/2014, it is hereby ordered that Chairpersons and Expert members of SEIAA and SEAC, Tripura shall be paid sitting fee of Rs. 510/- (five hundred ten) only per day. The official members, however, shall not be paid sitting fee. In addition, reimbursement of actual rail fare/ taxi fare as per Government of Tripura TA Rules will be made to non official members.

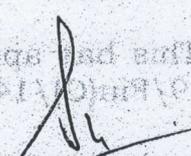
5. This has approval of the Finance Department, Govt. of Tripura vide UO.No.879/Fin(G)/14 dated 29/08/2014.

  
(S.Kumar)  
Secretary  
to the Govt. of Tripura

Copy forwarded for information and necessary action to:-

- 1. Shri Ajay Tyagi, Joint Secretary, Ministry of Environment & Forest, Government of India.

- ✓ 2. Prof. Biswanath Dinda, Department of Chemistry, National Institute of Technology, Agartala, Jirania-799055, Tripura. **[Chairman - SEIAA]**.
3. Shri Samir Kanti Bhusan, Associate Professor, Tripura Institute of Technology, Bhatia Abhoy Nagar, Agartala, Tripura-799001. **[Member - SEIAA]**.
4. The Director, Department of Science, Technology & Environment, Government of Tripura. **[Member Secretary - SEIAA]**.
5. Shri Ranendra Dasgupta, Retired Chief Engineer (PWD), Hospital Road Extention, Gandhighat, PO-Agartala, Tripura West. **[Chairman - SEAC]**.
6. Dr. Ashish Mitra, Mahasakti Road, Jogendranagar, Agartala, Tripura (West). **[Member - SEAC]**.
7. Shri Jyoti Prakas Roy Choudhuri, Thakur Ramkrishna Road, Shyamali Bazar, PO-Kunjavan, Agartala, Tripura. **[Member - SEAC]**.
8. Dr. Indraneel Bhowmik, Reader (Economics), Tripura Central University, Suryamaninagar, Tripura, West -799022. **[Member - SEAC]**.
9. Shri Pawan Kumar Kaushik, Centre for Forest-Based Livelihoods and Extention, Shal Bagan Forest Campus, PO-Gandhigram, Agartala-799012, Tripura. **[Member - SEAC]**.
10. Dr. Dijendra Nath Roy, Assistant Professor, Department of Bioengineering, National Institute of Technology, Agartala - 799055. **[Member - SEAC]**.
- ✓ 11. Scientist 'C', Tripura State Pollution Control Board, **[Secretary - SEAC]**.

  
(S. Kumar)  
Secretary  
to the Govt. of Tripura

GOVERNMENT OF TRIPURA  
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT  
VIGYAN, PRAJUKTI O PARIVESH BHAWAN  
GORKHABASTI: AGARTALA

TRIPURA.-799006

No. F.14 (2)/DSTE/DSR/Pt-I/...6081-82

Dated: 04/09/2018

To  
Udaipur Min-Tech Pvt. Ltd,  
206-Apeksha Complex,  
Sec-11, Hiran Magri,  
Udaipur-313002 (Rajasthan), India.

**Sub: - District Survey Report (DSR) for sand mining of 8 (eight) districts of Tripura.**

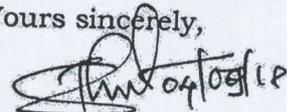
Sir/Madam,

In pursuance of the e-tender called from this Department regarding District Survey Report (DSR) for sand mining of 8 (eight) districts of Tripura, **Udaipur Min-Tech Pvt. Ltd, 206-Apeksha Complex, Sec-11, Hiran Magri, Udaipur (Rajasthan), India, (Contact No.9830585501/9830808501)** has been the successful bidder as per terms and condition mentioned in the Tender Documents.

As per terms and condition of the tender document the successful bidder of the e-tender will have to deposit Rs. 20,000 (Rupees twenty thousand) in favour of the "**Senior Scientific Officer, DSTE**" payable at Agartala.

In view of above, it is requested to prepare the above mentioned draft and submit to this Department as early as possible.

Yours sincerely,

  
(Shivanand S. Talawar)  
Director, DSTE

Copy to:

- 1) The PS to the Principal Secretary, ST&E for Kind information to the Principal Secretary, ST&E.

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Sl. No.	State	ORG Code	Name of Organization	Certificate/ Ext Letter No.	Valid Up to
105	Rajasthan	ORG000877	R. K. Consultants	NABET/EIA/1821/RA0153	07-10-2021
106	Rajasthan	ORG000482	Udaipur Min-Tech Pvt. Ltd.	NABET/EIA/1720/SA092	18-10-2020
107	Rajasthan	ORG000432	Enkey Enviro Services Pvt. Ltd.	QCI/NABET/ENV/ACO/20/1359	22-09-2020
108	Rajasthan	ORG000747	Envirogreen Consultants (India) Pvt. Ltd	QCI/NABET/ENV/ACO/19/1182	20-09-2020
109	Rajasthan	ORG000958	Gaurang Environmental Solutions Pvt. Ltd.	QCI/NABET/EIA/ACO/20/1379	13-10-2020
110	Rajasthan	ORG000563	Global Mgt. and Engineering Consultants International	NABET/EIA/1922/RA 0171	06-02-2022
111	Rajasthan	ORG000929	N S envirotech Laboratories & Consultants	NABET/EIA/1922/RA 0173	18-08-2022
112	Rajasthan	ORG000928	Ramji Mine Envirotech	QCI/NABET/ENV/ACO/20/1436	16-11-2020
113	Rajasthan	ORG000864	TEAM Institute of Science & Technology Pvt Ltd.	QCI/NABET/ENV/ACO/20/1423	06-11-2020
114	Tamil Nadu	ORG000329	Aadhi Boomi Mining and Enviro Tech Private Limited	NABET/EIA/1821/RA0103	22-04-2021
115	Tamil Nadu	ORG000715	ABC Techno Labs India Private Limited	NABET/EIA/1922/RA0155	24-05-2022
116	Tamil Nadu	ORG000655	Chennai Testing Laboratory Private Limited	NABET/EIA/1922/IA0045	12-02-2022
117	Tamil Nadu	ORG000404	Cholamandalam MS Risk Services	NABET/EIA/1922/RA 0170	23-05-2022
118	Tamil Nadu	ORG000346	Eco Services India Private Limited	NABET/EIA/1720/RA0095	01-04-2021
119	Tamil Nadu	ORG000440	Eco Tech Labs Pvt. Ltd.	NABET/EIA/1821/RA0130	16-03-2022
120	Tamil Nadu	ORG000500	Enviro Care India Private Limited	NABET/EIA/1821/RA0137	14-12-2021
121	Tamil Nadu	ORG000842	Geological Exploration & Mining Solutions	NABET/EIA/1720/RA0123	07-11-2021
122	Tamil Nadu	ORG000835	Indomer Coastal Hydraulics (P) Ltd	NABET/EIA/1720/RA0082	12-09-2020
123	Tamil Nadu	ORG000765	Olympia Eco Solutions Private Limited	NABET/EIA/1821/IA0044	26-12-2021
124	Tamil Nadu	ORG000785	Pollucare Engineers India Private Limited	NABET/EIA/1821/IA0042	13-11-2021
125	Tamil Nadu	ORG000827	Creative Engineers & Consultants	QCI/NABET/ENV/ACO/20/1450	30-11-2020
126	Tamil Nadu	ORG000513	Hubert Enviro Care Systems	NABET/EIA/1922/RA 0172	13-10-2022
127	Telangana	ORG000724	Aarvee Associates Architects Eng. & Consultants Pvt. Ltd.	NABET/EIA/1821/RA 0127	16-02-2021
128	Telangana	ORG000443	Environment Protection & Training Research Institute	NABET/ EIA/1922/ RA 0143	09-05-2022
129	Telangana	ORG000990	Global Enviro Labs	NABET/EIA/RA071/112	25-03-2021
130	Telangana	ORG000733	Integrated Precision Systems and Services Pvt Ltd	NABET/EIA/1821/IA0041	05-09-2021
131	Telangana	ORG000020	KB Envirocare Consultants Pvt. Ltd.	NABET/EIA/1922/RA0143	09-08-2022
132	Telangana	ORG000529	Pioneer Enviro Laboratories & Consultants Pvt. Ltd.	NABET/EIA/1922/RA0149	22-03-2022

List of ACOs with their Certificate / Extension Letter no. Rev. 02, Sep. 07, 2020

GOVERNMENT OF TRIPURA  
DEPT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT  
VIGYAN, PRAJUKTI O PARIVESH BHAWAN  
GORKHABASTI: AGARTALA  
TRIPURA.-799006

No. F.14 (2)/DSTE/DSR/Pt-I/..5684-98

Dated: 29/08/2018

To  
The District Magistrate & Collector,  
North/Unakoti/Dhalai/Khowai/  
West/Sepahijala/Gomati/South,  
Government of Tripura, Tripura.

**Sub: - District Survey Report (DSR) for sand mining of 8 (eight) districts of Tripura.**

Sir/Madam,

In pursuance of the provisions of Paragraph 7 sub-paragraph (iii) of the amended Environment Impact Assessment Notification, 2006 issued vide No. S.O.141(E) dated 15.01.2016 of the Ministry of Environment, Forest and Climate Change, Government of India, District Survey Report (DSR) for sand mining is to be prepared for sand mining or river bed mining as per procedure contained in Appendix -X of the said notification (**Copy enclosed**).

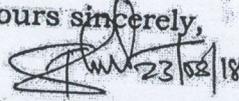
Accordingly, Department of Science, Technology & Environment, Government of Tripura called for e-tender and Udaipur Min-Tech Pvt. Ltd, 206-Apeksha Complex, Sec-11, Hiran Magri, Udaipur (Rajasthan), India, (Contact No.9830585501/9830808501) has been the successful bidder as per terms and condition mentioned in the Tender Documents (**Copy enclosed**) and the successful bidder quoted Rs. 8,081 (Rupees eight thousand eighty one) only for each district for the above said survey.

As per terms and condition of the tender document (Sl.No.29), work order and necessary payment will be made by the authorized officer of respective DM & Collector after successful submission of the survey report. After receiving the completion certificate, the security deposit will be refunded to the vendor from this Department.

In view of above, it is requested to take necessary action to carry out the survey of sand mining in your District.

Enclo: As stated above.

Yours sincerely,

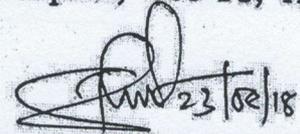
  
(Shivanand S. Talawar)  
Director, DSTE

PTO

olc

Copy to:

- 1) The PS to the Hon'ble Minister for ST&E for Kind information to the Hon'ble Minister ST&E.
- 2) The PS to the Chief Secretary, Government of Tripura for kind information to the Chief Secretary, Government of Tripura.
- 3) The PS to the Principal Secretary, ST&E for Kind information to the Principal Secretary, ST&E.
- 4) The PCCF & HoFF, Tripura for kind information.
- 5) The Chief Engineer, PWD (WR), Government of Tripura for kind information.
- 6) The Chief Engineer, Rural Development Department, Government of Tripura, for kind information.
- 7) The Udaipur Min-Tech Pvt. Ltd, 206-Apeksha Complex, Sec-11, Hiran Magri, Udaipur-313002 (Rajasthan), India.



(Shivanand S. Talawar)  
Director, DSTE



सत्यमेव जयते

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Memorandum	07/03/2019	<a href="#">View (408 KB)</a> 📄 ⬇️
District Level Survey Report On Sand Mining.	04/01/2019	<a href="#">View (10 MB)</a> 📄 ⬇️
Minutes of the District level Revenue Meeting held on 23-03-2018	23/03/2018	<a href="#">View (951 KB)</a> 📄 ⬇️

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Notification from Transport Department	06/06/2019	<a href="#">View (362 KB)</a> Alternate File : <a href="#">View (362 KB)</a>
District Disaster Management Plan 2019-20	01/04/2019	<a href="#">View (3 MB)</a>
District Survey Report, Dhalai	12/12/2018	<a href="#">View (4 MB)</a>
Guidelines for PMGSY	07/04/2018	<a href="#">View (719 KB)</a>
Guidelines for MGNREGA	07/04/2018	<a href="#">View (4 MB)</a>
Guidelines for SWACHH BHARAT MISSION (GRAMIN)	07/04/2018	<a href="#">View (1 MB)</a>
District Profile of Dhalai District	06/04/2018	<a href="#">View (3 MB)</a>



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District Level Survey Report On Sand Mining.	04/01/2019	<a href="#">View (10 MB)</a> 📄 ⬇️
Minutes of the District level Revenue Meeting held on 23-03-2018	23/03/2018	<a href="#">View (951 KB)</a> 📄 ⬇️

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Annexure-5

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA), TRIPURA  
VIGYAN PRAJUKTI O PARIBESH BHAVAN, P.N COMPLEX  
GURKHABASTI, AGARTALA, WEST TRIPURA

No.F.1/SEIAA/TRIPURA/2019/Part-II/01-13

July, 2nd 2019

To  
All District Magistrate & Collector,  
Member Secretary, DEIAA

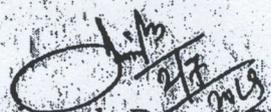
.....

Subject: - **Environmental Clearance (EC) relating to mining of minor minerals including Sand Mining and others by SEIAA/SEAC pertaining to 0-5 individual lease size or a cluster.**

Sir,

In continuation to this office letter bearing No.F.1/SEIAA/TRIPURA/2019/Part-II/3408-23 dated 18<sup>th</sup> June, 2019, it has been decided further that Environmental Clearance (EC) relating to mining of minor minerals including Sand Mining and others pertaining to individual lease size or a cluster will be considered by SEIAA/SEAC instead of DEIAA/DEAC till a fresh notification is issued by the MoEF&CC, Government of India in this regard.

Yours faithfully,

  
(Animesh Das, IAS)  
Member Secretary, SEIAA  
(Director, DSTE)

Copy to:

1. The Chairman, TSPCB, Agartala, Tripura.
2. The Chairman, SEIAA, Tripura.
3. The Chairman, SEAC, Tripura.
4. The PS to the Special Secretary, ST&E, Agartala.
5. The Secretary, SEAC, Agartala.

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA), TRIPURA  
VIGYAN PRAJUKTI O PARIBESH BHAVAN, P.N Complex  
GURKHABASTI, AGARTALA, WEST TRIPURA

NO.F.1/SEIAA/TRIPURA/2019/Part-II/3408-23 dated Agartala, the 18<sup>th</sup> June, 2019.

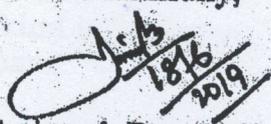
To  
All District Magistrate & Collector  
Member Secretary, DEIAA

.....  
Sir,

In view of Order dated 11.12.2018 of Hon'ble NGT in the matter of Satendra Pandey Vs MOEF & other and other similar matters, Environmental Clearance (EC) relating to mining of minor minerals including Sand Mining and others will be considered by SEIAA/SEAC as per procedure laid down in this regard instead of DEIAA/DEAC during the intervening period till the Zero Draft of the "Environment Impact Assessment Notification, 2019" dated 15/04/2019 is finalized and notified by the MoEF&CC, Government of India.

Therefore, all the District Magistrate & Collectors (Member Secretary, DEIAA) are hereby requested to forward all pending applications/ applications to be received during the intervening period to the Member Secretary, SEIAA pertaining to Environment Clearance (EC) of 0-5 Hac of Sand Mining individual lease size or a cluster till fresh Notification is issued by the MoEF&CC, Government of India.

Yours faithfully,

  
[Animesh Das, IAS]  
Member Secretary, SEIAA  
(Director, DSTE)

Copy to:

1. The Chairman, TSPCB, Agartala, Tripura.
2. The Chairman, SEIAA, Tripura.
3. The Chairman, SEAC, Tripura.
4. The PS to the Special Secretary, ST&E, Agartala.
5. The Secretary, SEAC, Agartala.



Annexure-6

**TRIPURA STATE POLLUTION CONTROL BOARD**

(A Govt. of Tripura Organisation), 2020  
May 11, 2020

To  
The Editor/ Advt. Manager  
Dainik Sambad/ Syandan Patrika  
Agartala, West Tripura

Sub : Advertisement

Sir/Madam,

I would request you to kindly publish the enclosed Advertisement matter as **(3 col. x 13 cm)** in your **12<sup>th</sup> May, 2020 issue** at Government of Tripura, ICA rate.

You are also requested to send your Bill in triplicate for arranging payment.

Yours faithfully,

**(Aparajita Das)**

Asstt. Environmental Engineer

Encl : As stated

**Copy to:**

1. Chairman, Tripura State Pollution Control Board for kind information.
2. Member Secretary, Tripura State Pollution Control Board.
3. Head of Office, Tripura State Pollution Control Board.
4. No.F.4(1)/TSPCB/2016-17/

Asstt. Environmental Engineer

**PARIVESH BHAWAN**

Pandit Nehru Complex, Gorkhabasti,  
PO : Kunjaban, Agartala,  
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455  
232 2462 (Chairman), 232 8792 (Member Secretary)  
Fax : (0381) 232 5421, 232 2455  
e-mail : trippcb@sancharnet.in / hoospcb-tr@gov.in  
website : www.tspcb.tripura.gov.in



## ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ

### বালু নিষ্কাশনকারীদের জন্য বিজ্ঞপ্তি

F.No.17(1)/TSPCB/Corrs./2020-21/Vol-I/47/2 May 11, 2020

এতদ্বারা বালু নিষ্কাশনের সঙ্গে যুক্ত ব্যক্তি বা সংস্থা যারা ইতিমধ্যে পরিবেশগত ছাড়পত্র পেয়েছেন তাদের অবগতির জন্য জানানো হচ্ছে যে, Water (Prevention and Control of Pollution) Act, 1974 এর ধারা 25 ও ধারা 26 এবং Air (Prevention and Control of Pollution) Act, 1981 এর ধারা 21 অনুযায়ী রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ থেকে অনুমতি নেওয়া বাধ্যতামূলক। উক্ত অনুমতিপত্র পাওয়ার জন্য অতিসত্বর ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদের নির্দিষ্ট আবেদনপত্র অন্যান্য প্রয়োজনীয় নথিপত্র এবং উক্ত ছাড়পত্রের Copy সহ জমা দিতে হবে। অন্যথায় পর্ষদ এদের বিরুদ্ধে আইনানুগ ব্যবস্থা গ্রহণ করতে বাধ্য থাকবে।

তদুপরি, এটা উল্লেখ থাকে যে, যেসকল ব্যক্তি বা সংস্থা এখনো পর্যন্ত পরিবেশগত ছাড়পত্রের জন্য আবেদন করেননি তারা যেন অতিসত্বর সংশ্লিষ্ট কর্তৃপক্ষের নিকট উক্ত ছাড়পত্র পাওয়ার জন্য আবেদন করেন।

এসডি/-

সদস্য সচিব